Sl. No.	Name of the Airport	Manpower deployed
49.	Barapani	10
60.	Dimapur	11
51.	Bhubaneswar	. 14
52.	Amritsar	19
53.	Rourkela	10
54.	Ludhiana	10
55.	Jaipur	22
56.	Jodhpur	13
57.	Udaipur	14
58.	Madras	258
59.	Tiruchirapalli	14
60.	Coimbatore	14
61.	Madurai	12
62.	Agartala	12
63.	Kailashahar	10
64.	Kamalpur	10
65.	Lucknow	28
<b>6</b> 6.	Varanasi	23
67.	Agra	14
68.	Gorakhpur	8
69.	Allahabad	7
70.	Kanpur	12
71.	Dehradun	10
72.	Calcutta	566
73.	Bagdogra	16

12 Noon

### PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

### Navy (Pension) Amendment Regulations, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy (in English and Hindi) of th© Ministry of Defence, Notification S.R.O. No. 139,

dated the 12th June, 1982, publishing the Navy (Pension) Amendment Regulations, 1982.

on the Table

[Placed in Library. See No. LT-4295/82].

### Report and accounts of the Jute Corporation of India Limited, Calcutta for the year ended the 30th June, 198© and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Ninth Annual Report and Accounts of the Jute Corporation of India Limited, Calcutta, for the year ended the 30th June, 1980 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Statement by Government accepting the Report.

[Placed in Library. See No. LT-4334/82 for (i) and (ii)].

## $\begin{array}{c} \textbf{Accounts (1979-80) of the Tea Board.} \\ \textbf{Calcutta and related paper}_s \end{array}$

SHRI P. A. SANGMA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Papers: —

- (i) Annual Accounts of the Tea Board, Calcutta, for the year 1979-80, and the Audit Report thereon.
- (ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above

[Placed in Library. Se<sub>e</sub> No. LT-4251/82 for (i) and (ii)].

# RE. MINUTES OF THE COMMITTEE ON PUBLIC UNDERTAKINGS ON KUO OIL DEAL

SHRI DINESH GOSWAMI (Assam); I submitted a letter to the hon. Chairman<sup>1</sup>. What has happened to thai letter?

Re. Minutes °1 the Committee on

MR. DEPUTY CHAIRMAN: I think he must be considering it and he will let you know.

SHRI DINESH GOSWAMI-. He rushes to his Chamber. We cannot ask him.

MR. DEPUTY CHAIRMAN: There ig no need for you to ask. He will let you kntow.

SHRI ARVIND GANESH KUL-KARN1 (Maharashtra); I had asked for permission to mention today about the letter. But leave aside that because the Chairman has said that it is receiving his attention.

MR. DEPUTY CHAIRMAN: So you know it.

SHRI ARVIND GANESH KUL-KARNI; Another point is, today again the Indian Express has published a letter.

MR. DEPUTY CHAIRMAN: No, please.

SHRI ARVIND GANESH KUD-KARNI; I am only mentioning that everybody else outside knows it and we Member<sub>s</sub> of Parliament do not know it. Please expedite the reply. That ig all.

MR. DEPUTY CHAIRMAN; Shri Rameshwar Singh... Calling-Attention.

श्री शिव चन्द्र झा ै(बिहार) ैं: मेरा प्वाइंट ग्राफ ग्राडंर है (व्यवधान)

MR. DEPUTY CHAIRMAN; All these matters are under his consideration.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): No, Sir.

SHRI ARVIND GANESH KUL-KARNI; Mr. Morarka's letter shows that the public knows the evidence but we do not know. Sir, why dont you come to our help?

MR. DEPUTY CHAIRMAN: You know better than the public.

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श्रो जगदोश प्रताद माथुर: श्रीमन् मुझे एक बात कहनी है। मैंने चेयर• मैन साहब को लिख कर दिया है (ब्यू-विधार) जो लेटर मिस्टर मोरारका ने लिखा है वह ग्राज के 'इण्डियन एक्स-प्रैस' में आया है , स्थित बहुत ज्यादा गंभीर हो गई है (व्यवधान)

मैंने यह मांग की है विरोधी दलों के नेताओं को, चेयरमैन साहब को लिख है कि उनकी उपस्थिति में विरोधीदल के नेताओं को रिकार्ड देखने दिया जाए (व्यवधान)

श्री उपतमापति : यह चैयरमैन साहब से मिले है, इन्होंने बात की है उन्होंने जो निर्णय दिया होगा, वह चेयरमेन साहब निर्णय ऐसी बात नहीं है (ब्यवधान)

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, Sir in this matter regarding the oil deal, a fraud has been" played on both Houses of Parliament and we find that there i<sub>3</sub> no method by which we can make ourselves heard or make any reason with the Chair to the point that we wanted to discus<sup>^</sup> these matters on the floor Day after day is passing by. It does not take three days for the meanest intellect to consider a letter and I don't see why, when a letter ig written to the Chairman, it should take three days and then he should have a Deputy like you to give an answer that it is under consideration. He should have the courage to come and say it himself. Therefore, we want immediate replies to our letters. We don't want this procrastination to go on from day to day and we want that this matter should be brought up on the floor for a full debate in whatever form you want. This is something we must have and we are determined to have it and, therefore, you please make some arrangement by which we can talk about this subject

on Kuo Oil Deal

SHRI LAL K. ADVANI (Madhya Pradesh): Sir. I would like to draw the attention of the whole House to a matter involving me. This experience of mine however is not a matter concerning me alone. It affects the whole House. After the minutes were placed on the Table of the House. I went through the minutes and I have found that they had no relevance whatsoever to the evidence given before the Committee of which I was a Member up to the 2nd of April,

Sir, in order to refresh my memory I went to the Secretariat, irr the Annexe, of the Committee on Public Undertakings wanting to see the veru batim report what I had said, what I had a'ked and what were the replies given to me by the officials who apoeared—and I was told that because of the ruling given by the Speaker I cannot go into those records.

Now, here is a situation which has never happened in the history of this House. I have been a Member of Parliament for so many years and I have never confronted such a situation when I am barred from looking at records relating to me... (Ikter-ruptions).. .So far as the Speaker's ruling is concerned, naturally, we cannot do anything about it. It is Only the Chairman, perhaps, who can take up the matter. But, so far as the privileges of the House are concerned, Sir, you as the Chairman, the custodian^ of the privileges and rights of the Members can certainly do something We entreat you to find a solution to this. This is immobilising, paralysing the whole House.

MR. DEPUTY CHAIRMAN: You have sent a letter to the Chairman\* at 10.30 today. You can't expect his reply immediately. The Chairman has told you earlier in the chamber that he will see your letter, read your letter, and give his views or his ruling or whatever it is.

SHRI LAL K, ADVANI: I am sure the Chairman will find a way but I wanted to share this with the whole House because this is wot a matter pertaining to me only.

SHRI N. K. P. SALVE (Maharashtra): Sir, we on our side do not want any discussion Or any debate but if you, in your consider it proper to have it, wisdom, we don't want to thwart it even one bit. As to how much time you take to answer that letter is between you and them, hut under the garb of protecting the privileges of this House, under the garb of asserting the rights of the Opposition if, without there being a discussion, all sorts of allegations have to be made while making this request to you, it is not fair to us at all. .,^-(Interruptions).. .If there is to be a discussion, let there be a discussion and let them say what- they" have to say. We are not scared and we cannot be intimidated. But this sort of an approach and attitude that when there is no discussion allowed-when the matter is under consideration—for the Opposition to get up under the purported garb of the privileges of the House and make sorts of averments and irresponsible statements is not proper.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): What can be done if the discussion is not allowed? And what allegation's are made? No allegations are being made... (Interruptions) ... What is this, Sir?

MR. DEPUTY CHAIRMAN; Hear him first. I will hear you then.

SHRI N. K. P. SALVE: If the hon. Member has not understood Mr. Piloo Mody, I am afraid he is deaf. Mr. Piloo Mody very clearly said that a fraud is being perpetrated on the two Houses.

S"HT G. C. BHATTACHARAYA Ho is absolutely right. Why are you not I allowing it? We have a right to a dis-' cussion and you are not allowing it

SHRI N. K. P SALVE: Sir, Mr. Bhattacharya will do well to remember one thing, that I am not addressing him, he is not a Judge, I am addressing the Chair and for your consideration, Sir, I want to put one thing. If they are seeking to assert their right in the Opposition, if they think that a particular privilege of a Member is being threatened because a certain debate is being thwarted or stultified, my respectful submission is that while making their submissions it should bh ensured, so far as we are concerned, that they are not allowed to

SHRI G. C. BHATTACHARYA: Irresponsible things are coming only from you. (*Interruptions*)

make irresponsible allegations.

SHRI MANUBHAI PATEL (Gujarat): Sir, I can understand your allowing him to raise this issue, but the most important issue is the one raised by Mr. Advani, that it is not a question of either this side or that side, it is not a question of the Opposition or thla ruling party, it is a question of the privilege of an individual Member of his House.

When a Member \_\_\_\_ (*Interruptions*). Kindly listen to me. This is a very relevant point.

MR. DEUTY CHAIRMAN: There is no nefed for argument. Please hear me. You do not want to give any time to the Chair and you go on arguing.

SHRI MANUBHAI PATEL: No, I am not arguing.

MR. DEPUTY CHAIRMAN: He wrote a let er this morning. (Interruptions). No arguments arte required on this.

SHRI MANUBHAI PATEL: He is not allowed t<sub>0</sub> see the record. Even the court allows it. And he being an Opposition Memter and also a sitting Member, I think it is a question of his privilege.

SHRI PILOO MODY: Sir, I want to ask a simple question. Are you accountable or not, if a Mbmber of this House in the exercise of his duty is actually deprived from what is his inherent right? Mr. Advani has been deprived of seeing a record which he has every right to see. And who has stopped him? Officers of this Parliament. Are you concerned with that or not? I am asking you a simple question.

MR. DEPUTY CHAIRMAN: I think Mr. Advani himself said that this officers said that because of the Speaker's ruling they we/e not able to show, (ntarruptions) Please hear me first.

SHRI MANUBHAI PATEL: Can-they interpret some of the rulings? (Intrruptions).

MR. DEPUTY CHAIRMAN: Mr. Mody, I told you that he wrote a letter at 10.30 this morning? How can you expect an immediate reaction from the Chairman? (Interruptions) No, today You ask him. Today he has written to the Chairman at 10,30 A.M. and the Chairman came at 10.45 A.M. (Interruptions). It is under his consideration. Let us wait for it. Yes, Mr Rameshwar Singh.

भो रामेश्वर सिंह: (उत्तर प्रदेश): श्रीमन्...

श्री शिव चन्द्र झाः मेरा प्वाइंट आफ अडिर है।

श्री उपसमापितः भ्रव उनको कहने दिया जाए।

श्री शिव सन्त्र झाः हम लोग उठते हैं और बैठ जाते हैं। मैंने पहले ही हाथ उठाना था।

श्री उपसमापित : भ्रापका क्या प्याइट भ्राफ आर्डर है !

श्री शिव चन्द्र शा : उपसमापति महोदय ्यब्लिक अण्डरटेंकिंग के मामले को ... (व्यवधान)

श्री सैत्रद सिब्ते रजी (उत्तर प्रदेश): सर, मुझे भी समय दिया जाए। (व्यवद्यान)

श्री उपसमापति: वह बात तो खत्म हो गई।

श्री शिव चन्द्र शाः जो म्रारका जी की बात आज के "इण्डियन एक्सप्रैस" में निकली है, तो उससे क्वाँलिटेटिव परि-वतंन हो जाता है।

श्री उपसमापति : कोई परिवर्तन कहां से होता है, वह कैसे होता है। उन्होंने चिटठो लिखी है और अखबार में उस छापा गया है।

SHRI SHIVA CHANDRA JHA: The House has every right to bring a privilege motion against thia person concerned who has manipulated with the file. That is the point. So the Chairman must guard our right. That is our plea.

श्री उपसमापति : धव इसको खत्म करिए।

श्रो सैयद सिक्ते रजो : पिछले कुछ दिनों से इस बात का प्रयास किया **अण्डरटे**किंग जा रहा है कि पब्लिक के सिलसिले में या तो कमेटी या सरकार कुछ छिपाने की कोशिश कर रही है। पब्लिक अण्डरटेकिंग जो है, जिसका एक प्रोसीजर है, जो उसके हिसाव से वह चलती है। वर्बेटिम के बारे में साफ रूल 21 में लिखा हुआ है कि वर्बेटिम केवल कमेटी के व्यूज भीर इस्तेमाल के लिए होंगे। कोई भी मेम्बर को प्रिविलेज नहीं है कि वर्वेटिम के लिए इस तरह की बात कहे।

SHRI **SADASHW BAGAITKAR** (Maharashtra): Havte you seen the Lok Sabha Rules? Rule 275 (2) allows every Member to ask.... (Interruptions!').

> श्री सैयद मिक्ते रजी : रूल्स वर्बे-टिम रिकार्ड के लिए इजाजत नहीं देते धौर इसके लिए धगर कोई कड़ता है प्रिवलेज की बात है, सो गलत है और यहां यह मिसलीड करने की कोशिश की जा रही है . . . (४२वद्यान)

> भी उपसमापति : उन्होंने कहा है कि चेयरमेन साहब इसको देखें ... (व्यवधान)

भी संयद सिब्ते रजी : वर्बेटिम रिकार्ड ग्रफसरों कि उन्होंने इन्कार किया. After all, they are to work under rules and procedure.

श्री हक्म देव नारावण यादव (बिहार): मेरा व्यवस्था का प्रश्न है, हम ने एक जबर्दस्त कालिंग ग्रटेंशन दिया था। मैं निवेदन करना चाहुंगा कि इस देश में के लिए ग्रादमी साधारण ग्रवराघ पकड़ा जाए... (व्यवधान)... मेरी बात सून लीजिए। अगर कोई ग्राईए एस ग्रक्सर के घर दस-दस, बीस-बीस किलो होरा जवाहारात पकड़ा जाए, विना लाइसेंस रिवाल्वर पकड़ा जाए . . . (डवद्यान) . . . और कोई कार्यवाही न हो ग्रीर एक तुलमोहन राम जो कि एक साधारण हरिजन एम० पीव्या उसको मामली केस में कांग्रेस पार्टी ने निकाल दिया, चुंकि वह गरीब भ्रादमी था, भ्रौर उसको पकड लिया लेकिन जिसका खानदान का खानदान पुरा आई एएस अफसरों का हो वहां विदेशी रिवाल्वर निकले, दस किलो हीरा-जवाहारात मिले, यह कैसे आप कहते हैं, यहां उठाने नहीं दिया जाएगा। इस पर कालिंग अटेन्शन आना चाहिए।

SHRI ARVIND GANESH KUL-KARNI; A point of order, Sir, I am finishing within a minute. I do not want more time. Hoi?, friend, Mr. Sibte Razi said...

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, I think you need not reply to what he said.

SHRI ARVIND GANESH KUL-KARNI: I am not going into the merits. Pl'aase allow me I am not going into the merits at all.

SHRI PILOO MODY; You should have stopped him from making that argument (*Interruptions*).

SHRI ARVIND GANESH KUL-KARNI: Please allow me, Sir, a minute. Mr. Sibte Razi has made some observations. Under rule 312A of the Rules of Procedure in Lok Sabha, this Committee has been formed. My question to Mr. Sibte Razi is this. He is an hon. Member of this House. Last time also you said this. The rights and privileges of the Members of this House, as we say, are equal as per the records of the Rajya Sabha proceedings. You said that we had no privilege. So, I want to know this. Today also you are quoting these Rules. Do you mean to say that Rajya Sabha Members are associate Members and that they have no rights or do you agree that they have rights? What is your view, the ruling party's view?

SHRI SYED SIBTE RAZI: I may be permitted to reply to him because he has referred my name. I never mentioned that...

SHRI DINESH GOSWAMI: Are you permitting a discussion on this?

श्री उपसमापित : ग्राप लोगों में से जब बोलने लगते हैं तब ग्राप कुछ नहीं कहते ? ग्रगर बोलने देंगे तब भी ग्रारोप लगाएंगे, नहीं बोलने देंगे तब भी ग्रारोप लगाएंगे। SHRI DINESH GOSWAMI; I am not making a submission on this. I have written three letters to Mr. Chairman about the rights and privileges of this House. I submit that till Mr. Chairman gives a ruling you should not permit a discussion. If you permit a discussion, in that case, we should also be allowed to put our views.

MR. DEPUTY CHAIRMAN: I am not permitting discussion.

SHRI DINESH GOSWAMI: Let nothing go on record. If something goes on record, permit us also to put our views. (Interruptions)

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): This is very important. After the ruling of the Chairman, it has been held that this Committee was constituted by the Lok Sabha, and the Lok Sabha is the forum for discussing it. They are not satisfied with the Speaker's ruling. They should understand it. There is no question of raising it here. That Committee is there.

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Severe drought conditions in various parts of the country particularly in the Northern Region.

श्री रामेश्वर सिंह (उत्तर प्रदेश):
श्रीमन, मैं देश के विभिन्न भागों
में विशेषकर उत्तरी क्षेत्र में, भारी सुखे
की स्थिति तथा इस बारे में सरकार
ढारा उटाये गये कदमों की श्रीर कृषि
तथा ग्रामीण विकास और नागरिक पूर्ति
मंदी का ज्यान दिलाता हं।

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, this year the monsoon set in over Trivandrum on May 30th i.e. two days earlier tha»